

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**DFR No.1134 of 2012**

**Dated : 9<sup>th</sup> August, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Bangalore Electricity Supply Co. Ltd. ...Appellant (s)**

**Versus**

**Reliance Infrastructure Ltd. & Anr. ....Respondent(s)**

Counsel for the Appellant (s) : Mr. Raghavendra S. Srivatsa

**ORDER**

The learned counsel for the Applicant seeks some more time to file the Application to condone the delay. Accordingly, he is directed to file the same on or before 13.08.2012.

At the request of the learned counsel for the Applicant, post the matter on **24.08.2012** before the ***Circuit Bench, Chennai.***

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**ts/mk**